

### **Quality control of quasipharmaceutical products**

1331. SHRI K.N. BALAGOPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry has noticed the flooding of cosmetic and health products in the market;

(b) whether any quality control/chemical analysis is necessary to sell these quasi-pharmaceutical products in the market; and

(c) what is the role of Ministry in relation to these products?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (c) Drugs and Cosmetics products have to be tested before release for sale in the market as per the provisions of the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Act, Rules, 1945 made thereunder. While these products are manufactured under a License granted by the State Licensing Authorities appointed by the State Government under the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945. Their import is regulated by the Central Drugs Standard Control Organisation (CDSCO) under the Ministry of Health and Family Welfare in the Central Government.

### **Temporary Licence for doctors visiting India from abroad**

1332. SHRIMATI SHOBHANA BHARTIA:

DR. T. SUBBARAMI REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India (MCI) has now made it mandatory for doctors from abroad, who visit India for any medical intervention, to take a temporary licence;

(b) if so, the details thereof and the reasons therefor; and

(c) whether the decision would be detrimental for emergency cases, where critical medical intervention may get delayed due to any hurdle in obtaining the temporary licence?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Yes. As per Clause 14(1) of the Indian Medical Council Act, 1956, it is mandatory for doctors from abroad visiting India for any medical intervention with regard to treatment/workshop/hands on demonstration on patients to take temporary permission from the Medical Council of India through their sponsoring hospital/institution.

(c) The decision will not be detrimental as it would make doctors from abroad accountable and answerable to the Indian patients.